

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
Original Application No. 100 of 2021 (SZ)**

IN THE MATTER OF

Tribunal on its own motion SUO MOTU
based on the news item published in
The Hindu Newspaper, Chennai Edition, dt.
09.04.2021, under the caption "Dumping of
garbage foiled near Anamalai, trucks seized"

...Applicant(s)

Versus

The Chief Secretary to Government
of Tamil Nadu, Chennai and others

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel
National Green Tribunal
Southern Zone

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

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.....Respondent(s)

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Vs

The Chief Secretary to Government of

Tamilnadu, Chennai and Ors.

.....Respondent(s)

REPORT FILED ON BEHALF OF THE RESPONDENT
THE COLLECTOR OF THENI.

I, K.V.Muralidharan, IAS., S/o. Veeraragavalu, aged about 53 years and working as Collector of Theni having my office at Theni, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Collector of Theni District and I humbly submit that, in obedience to the orders passed by the order National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is hereby submitted.
2. It is respectfully submitted that this case is taken up by the tribunal on the basic of the
 - (i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the State of Tamilnadu by lorries. One more news item with caption "Dumping of garbage foiled news Anamalai. trucks seized" was published in The Hidnu daily dated 09.04.2021.
 - (ii) To direct the respective District collectors to file an individual report of each of them.
3. I humbly submit that, in obedience to the orders passed by the order National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal is hereby submitted.

- (i) The District Administration has constituted a District Coordination Committee under the Chairmanship of District Collector to ensure effective implementation of Biomedical Waste Management Rules, 2016.
- (ii) Press release have been made in the vernacular newspapers to create awareness and to curtail the dumping of wastes from Kerala State to Theni District. Further caution has been given that severe action will be taken upon the owners of trucks if they involve in the activities of dumping the waste in Theni District.
- (iii) Also the Common Public, Social Workers have been requested through press release to inform to Collector, Superintendent of Police and Pollution Control Board if they find any activities of dumping of waste from Kerala in Theni District.
- (iv) Further the Police Department and Forest Department are carrying out periodical inspection of vehicles in the state border checkpoints situated at Cumbum Mettu, Bodi Mettu and Kumuli Mettu.
- (v) The following cases have been filed and compounding fees have been charged by the Forest department for dumping of agriculture waste in Theni district from Kerala.
- (a) Misc.OR No.48/2018, dated : 15.11.2018 Compounding fees : Rs.5000/-
 - (b) Misc.OR No.49/2018, dated : 21.11.2018 Compounding fees : Rs.10000/-
 - (c) Misc.OR No.51/2018, dated : 15.12.2018 Compounding fees : Rs.30000/-
 - (d) Misc.OR No.06/2020, dated : 15.11.2018 Compounding fees : Rs.5000/-
 - (e) Misc.OR No.03/2022, dated : 21.04.2022 Compounding fees : Rs.500/-
- (vi) One Srinivasan (60), Supervisor of the Madha Amirthananthamayi Trust, Kuchanur, (Chinnamanur PS) allegedly dumped expired tablets, Glucose, tubes, cotton, etc., from Madha Amirthananthamayi Medical Research Centre, Ernakulam, Kerala State in a vacant place of the trust, Assistant Engineer of Pollution Control Board and Deputy Superintendent of Police, Bodinayakanur and other officials inspected the area on 28.07.2018 and opined that it is not medical wastages, it is only expired medicines, cotton from old bed and pillows of the hospital and the same was shifted to the wastage dumping centre at Coimbatore on 29.07.2018. In this connection members of NTK staged demonstration protesting against dumping of expired medicines etc., at coconut grove, Kuchanur.

(vii) Also I hereby submit that no further complaints have been received regarding the dumping of waste from kerala in Theni District. Further, instructions have been given to the concerned officials to monitor the dumping of waste from Kerala in Theni District and to take action immediately without any delay. A strict vigil is being maintained in the border areas.


District Collector,
Theni.

In The Theni district, the District border is Kerala.

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.....Respondent(s)

REPORT FILED ON BEHALF OF THE RESPONDENT
THE COLLECTOR OF THENI.

Advocate for Respondent Collector of Theni District :

Date : .01.2023

Date of hearing on : 20.01.2023.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

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..... Applicant

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TamilNadu, Chennai and Ors.

..... Respondent (s)

REPORT FILED BY THE COLLECTOR OF TENKASI

I, P. Akash, S/o.Parameshwaran, working as collector of Tenkasi having my office at Tenkasi, do hereby solemnly affirm and sincerely state as follows :-

1. I am the Collector of Tenkasi, Tenkasi and I humbly submit that obedience to the orders passed by the National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is here by submitted.
2. It is respectfully submitted that this case is taken up the tribunal on the basis of the
 - (i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the State of TamilNadu by lorries. One more news item with caption “Dumping of garbage foiled news Anamalai, trucks seized” was published in the Hindu daily dated 09.04.2021
 - (ii) To district the respective District Collectors to file an individual report of each of them.
3. I humbly submit that, in obedience to the orders passed by the National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green tribunal, is here by submitted.

In this regard the steps have been taken to prevent dumping of bio – medical waste in Puliyarai and Mekkarai area of Tenkasi district in detailed below.

Personal Assistant to Collector (General)
Tenkasi District.

DISTRICT COLLECTOR
TENKASI

During integrated Tirunelveli district bio- medical waste loaded in 29 lorries from Kerala State on 22.11.2018 and 23.11.2018 through the check post located at Shencottai Taluk, Puliyarai Village Tamil Nadu border was unloaded by the lorry owners and it was examined by health department, take by actions have bear taken by police, health and Revenue department to send back the medical waste found in the above lorries to Kerala State.

In order to prevent unauthorised dumping of bio – medical waste and chemical waste from the state of Kerala in Tamil Nadu border areas, a special monitoring team was formed under the leadership of Tirunelveli District collector, DD health, Police Officials, Transport and Revenue department.

I hereby submit that after the emergency of Tenkasi District from the integrated Tirunelveli district on 22.11.2019, based on the recommendation of Deputy Director (Sanitation) Tenkasi to monitor the dumping of wastages in the State borders. A special team headed by District Collector, DD health, Police Officers, Transport and Revenue department have been formed and activities in the reg and is being monitored vigilantly.

Also officials have been deputed to round the clock duty at Puliyarai and Mekkarai Check post areas. All the vehicle passes through check post have been checked and if any violation seen, a case has been registered and action is being taken by the Superintendent of Tenkasi District. Based on that a case have been filed by police department for bringing medical waste, chemical Waste, electronic waste, plastic waste from Kerala State to the border areas of Tenkasi District.

Moreover 9 FIRs 3 CS Rs and 45 Petty cases have been registered in Puliyarai and Elathur Police Station limit in the Border areas and a fine of Rs. 2,28,000/- has been imposed and also vehicles carrying waste from Kerala State have been send back to Kerala State.

Hence necessary instructions have been given to the teams deputed to monitor the medical and other wastage dumped from neighbouring Kerala to Tamil Nadu at Tenkasi District border areas are under the monitoring of all the connected departments to take appropriate activities in this regard.

I hereby pleased to submit that a suo- moto case has been filed by National Green Tribunal and the Hon'ble Tribunal has taken necessary steps to prevent dumping of bio- medical waste, municipal waste and fish waste in the border areas of Tenkasi District.

Under the above circumstances, it is humbly submitted that prayed as per the directions issued by the Hon'ble National Green Tribunal. The Tenkasi District Administration is closely monitoring and continuously taking stringent steps to ensure that no illegal transportation of Biomedical waste and other waste etc., are being dumbbed in the borders of Tenkasi District.

Personal Assistant to Collector (General)
Tenkasi District.

Signed:

Date:  2/6
DISTRICT COLLECTOR
TENKASI

VERIFICATION

I, P.Akash, S/o. Parameshwaran, working as Collector of Tenkasi do here by verify that the contents of above report are true to the best of my knowledge through records.


Personial Assistant to Collector (General)
Tenkasi District.


DISTRICT COLLECTOR
TENKASI

3/6

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE AT CHENNAI
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(SZ)**

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.....Applica
nt

Vs

of The Chief Secretary to Government
Tamil Nadu, Chennai and Ors.

.....Respondent (s)

**REPORT FILED BY
THE
COLLECTOR OF
TENKASI**

Advocate for Respondent
Collector of Tenkasi;

Date: 01.2023

Date of hearing on: 20.01.2023

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No.100 of 2021 (SZ)

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**BEFOR THE NATIONAL GREEN TRIBUNAL
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Tribunal on its own motion

Suo Motu based on the news item published in

The Hindu Newspaper, Chennai Edition dt.09.04.2021,

“Dumping of garbage foiled news Anamalai, trucks seized”

.....Applicant

Vs

The Chief Secretary to Government of

Tamilnadu, Chennai and Ors.

.....Respondent(s)

REPORT FILED BY THE COLLECTOR OF NILGIRIS

I, S.P.Amirth, S/o. Pazhaniyappan, aged about 33 years and working as Collector of Nilgiris having my office at Udhagamandalam, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Collector of Nilgiris, Udhagamandalam and I humbly submit that, in obedience to the orders passed by the National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is here by submitted.
2. It is respectfully submitted that this case is taken up by the tribunal on the basis of the

- (i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the State of Tamilnadu by lorries. One more news item with caption “Dumping of garbage foiled news Anamalai, trucks seized” was published in The Hindu daily dated 09.04.2021

- (ii) To direct the respective District Collectors to file an individual report of each of them.

3. I humbly submit that, in obedience to the orders passed by the National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is hereby submitted.

In The Nilgiris District, the District border is shared with adjoining states of Kerala and Karnataka. The main highways connecting the Nilgiris District with Kerala state are Nadugani, Choladi, Thalur, Paatavayal, and Namibiyarkunnu. In these check posts the services of Ex-Serviceman and Self Help Group are utilized by the District Administration and they are checking entry of banned Single Use Plastic items into the Districts and they are also checking any entry of the illegal waste including Bio-Medical Waste into the district. Similarly, the highway connecting Karnataka state are checked at the Kakkanalla check post. Apart from the above, the Police and Forest Department Officials are checking the vehicles at the above border check post of Nilgiris District.

I humbly submit that in the recent past any such incidents of illegal Biomedical Waste transported from Kerala state is not reported in the District. Further, the Biomedical Waste generated from the Health Care Facilities operating in the District are disposed through Common Bio Medical Waste Transport Storage and Disposal Facilities. TNPCB monitoring and ensuring that the Biomedical waste generated in the District are disposed through authorized common treatment facilities only.

Further, the District Administration has constituted a District Level Monitoring Committee under the Chairmanship of District Collector to ensure the effective implementation of Biomedical Waste Management Rules, 2016. The District Administration is regularly taking stringent measures to prohibit the movement and illegal dumping of Bio-Medical Waste in to the District.

Under the above circumstances, it is humbly submitted that prayed as per the directions issued by the Hon'ble National Green Tribunal, The Nilgiris District Administration is closely monitoring and continuously taking stringent steps to ensure that no illegal transportation of Biomedical waste and other waste etc., are being dumped in the borders of Nilgiris District.


COLLECTOR
The Nilgiris

Signed:

Date : 19.01.2023

VERIFICATION

I, S.P. Amrith, S/o. Pazhanyappan, aged about 33 years and working as Collector of Nilgiris do hereby verify that the contents of above report are true to the best of my knowledge through records.


COLLECTOR
The Nilgiris

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE AT CHENNAI
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(SZ)**

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.....Applicant

Vs

The Chief Secretary to Government of
Tamilnadu, Chennai and Ors.

.....Respondent(s)

**REPORT FILED BY THE
COLLECTOR OF NILGIRIS**

Advocate for Respondent
Collector of Nilgiris:
Udhagamandalam

Date: .01.2023

Date of hearing on:20.01.2023

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.

ORIGINAL APPLICATION NO. 100 of 2021 (SZ)

Tribunal on its own motion SUO MOTU
Based on the News Item in the Hindu Newspaper,
Chennai edition dated 09.04.2021, "Dumping of
garbage foiled near Anamalai, trucks seized"

...Applicant

Vs

1. The Chief Secretary to Government of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu -600 009.
2. The Chief Secretary,
Government of Kerala,
Govt. Secretariat,
Thiruvananthapuram-695 001.
3. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai-600 009.
4. The Principal Secretary to Govt. of Kerala,
Health and Family Welfare Department,
Room No. 603, 6th Floor, Annex II,
Secretariat, Thiruvananthapuram-695 001.
5. The Secretary to Govt. of Tamil Nadu,
Department of Environment and Forests,
Govt. Secretariat, Fort St. George,
Chennai- 600 009.
6. The Principal Secretary to Govt. of Kerala,
Department of Environment,
Thiruvananthapuram.
7. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Chennai, Tamil Nadu- 600 009.


DISTRICT COLLECTOR,
COIMBATORE.

8. The Principal Secretary to Govt. of Kerala,
Department of Revenue and Disaster Management,
Thiruvananthapuram-695 001
9. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Chennai, Tamil Nadu- 600 009.
10. The Additional Chief Secretary to Govt. of Kerala,
Local Self Government Department,
Thiruvananthapuram-695 009.
11. The Chairman,
Tamil Nadu Pollution Control Board,
Chennai, Tamil Nadu- 600 032.
12. The Chairman,
Kerala State Pollution Control Board,
Thiruvananthapuram.
13. The District Collector,
Coimbatore District.
14. The District Collector,
Thrissur District
15. Anamalai Town Panchayat,
Rep by its Executive Officer,
Anaimalai-642 104.
& Others

...Respondent(s)

REPORT FILED ON BEHALF OF THE RESPONDENT –
DISTRICT COLLECTOR, COIMBATORE

I, Dr.G.S. Sameeran IAS, aged about 36 years, working as the District Collector, Coimbatore District, Coimbatore do here by solemnly affirm and sincerely state as follows: -

1. I respectfully submit that, I am the District Collector, Coimbatore District, the Respondent herein, and as such I am well acquainted with the facts and circumstances of the case from the records.

D.S.
DISTRICT COLLECTOR,
COIMBATORE.

2. I respectfully submit that I am filing this report in response to the order dated 08.12.2022 of the Hon'ble National Green Tribunal (SZ), Chennai in this case. I have gone through the entire records that pertains to this O.A.No.100 of 2021 and filing the report.
3. I respectfully submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has taken on its own motion Suo Motu in the matter of O.A No. 100 of 2021 based on the News item in the Hindu Newspaper, Chennai Edition dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized" and I have been impleaded as Respondent in the above said case.
4. It is respectfully submitted that detailed inspection was carried at the site by the officials of TNPCB, Coimbatore South on 09.04.2021 and a report with photographs was submitted to the TNPCB Board Chennai vide TNPCB, Coimbatore South Lr. No. DEE/TNPCB/Tech-NGT/2021 dated: 24.06.2021 in which it is stated at Sl. No. 3.0 as below.

"3.0 Field Inspection based on the news item in the Newspaper dated: 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized":

Based on the Newspaper report the site was inspected on 09.04.2021 by the TNPCB officials. The said site was located at a distance of approximately 4.6 km from the Kerala State border on Muthalamada – Chemnampathy Road near Semmadu at a latitude and longitude location of (10.574507, 76.868024) in a dry agricultural patta land.

Dus
DISTRICT COLLECTOR,
COIMBATORE.

The agricultural land is owned by Thiru.Saju Anthony of Thrissur District, Kerala. About 3 lorry of solid was found dumped already in the said land. The waste dumped in the land includes used plastic materials, waste clothes, used electronic goods, used rubber tyres, CFL lamps and waste bottles. During the inspection it was found that no biomedical waste was dumped in the agricultural land.

On enquiry by the nearby public it was reported that 3 lorries carrying the solid waste from the State of Kerala, caught hold by the public in the agricultural land owned by Thiru.Saju Anthony, Thiru.Stanley Anthony, Thiru. James George, Thiru.Tom George and Tmt.Jemmela of Thrissur District and it was informed by the public to the Tahsidar, Anaimalai Taluk. Three lorries bearing registration no. (1) KL 08 AZ 497 Tipper Lorry, (2) KL 43 C 3222 Tipper Lorry, (3) KL 49 D 5807 along with an unregistered excavator and also three bikes (two wheelers) with registration no. (1) TN 37 B 9568 Hero Honda, (2) TN 99 U 1650 Bajaj Pulsar, (3) KL 49 C1096 Bajaj Pulsar was seized by the Tahsildar, Anaimalai Taluk and a complaint was lodged with the concerned Anaimalai Police station and also filed a case under section 269 & 270 IPC, 1860 with FIR No. CBE D 58550379 dated: 08.04.2021. It was reported by the public that the lorry drivers and other people has escaped from the sight immediately when the public blocked the vehicles."

5. It is respectfully submitted that a letter was addressed to the Vice Chancellor, Tamil nadu Agricultural University vide TNPCB,

Dm
DISTRICT COLLECTOR,
COIMBATORE.

Coimbatore South Office Lr. No. DEE/TNPCB/CBS/NGT O.A No. 100 of 2021/2021 dated: 12.07.2021 with a request to carry out soil test in the above said location as the TNPCB Advanced Environmental Laboratory, Coimbatore does not have the facility to carry out the soil test.

6. It is respectfully submitted that to assess the soil contamination / contamination of ground water, samples were collected in different locations in the complaint prone site on 19.07.2021 by the officials of Tamilnadu Agricultural University in the presence of TNPCB Officials. Both the Soil Samples – 4 Nos., and Water Samples – 2 Nos., collected have been sent to the TNAU, Coimbatore for analysis.
7. Further, It is submitted that TNPCB, Coimbatore South Office letter with No. DEE/TNPCB/Tech-NGT in O.A No. 100 of 2021/ 2021 dated: 15.09.2021 submitted to the TNPCB Board, Chennai along with the Result of Analysis as below.

"It is submitted that, Tamil Nadu Agricultural University has furnished Result of Analysis of the soil and water samples collected in the complaint prone dump site on 19.07.2021 by the officials of Tamilnadu Agricultural University in the presence of TNPCB Officials. The Result of Analysis of the soil samples collected in four different places in surface and sub- surface level (totally 8 soil samples) reveals that all the parameters such as pH, EC ($dS m^{-1}$), Organic Carbon (%), Available Nitrogen (kg/ha), Available Potassium (kg/ha) and Total Mercury (mg/kg) were in the medium range of soil fertility rating. Likewise, water samples collected in two locations (totally 2 water samples) are reveals that all the parameters such as pH, EC ($dS m^{-1}$), Total Mercury (mg/l), Total

D. J. S.
DISTRICT COLLECTOR,
COIMBATORE.

Lead (mg/l) and Total Zinc (mg/l) are also within the limits of drinking water standards”

8. Also, it is respectfully submitted that the site was again inspected by the officials of TNPCB on 20.08.2021 and leachate sample was collected and sent to TNAU, Coimbatore for analysis. The Result of Analysis received from the Tamil Nadu Agricultural University, Coimbatore reveals that the parameters such as *Total Zinc (mg/l)*, *Total Copper (mg/l)*, *Total Chromium (mg/l)* & *Total Lead (mg/l)* are beyond maximum permissible limit and pH, EC (dS m⁻¹), Total Arsenic (mg/l), Total Nickel (mg/l) & Total Cadmium (mg/l) are within the CPCB permissible limits for inland water. The copies of ROA and a report was already submitted to the TNPCB Board, Chennai vide TNPCB, Coimbatore South office letter No. DEE/TNPCB/Tech-NGT in O.A No. 100 of 2021/ 2021 dated: 18.10.2021 while submitting the status report.
9. Further, it is respectfully submitted that the complaint prone dump site was inspected on 02.12.2021 by the Officials of TNPCB, Coimbatore South and officials of Anaimalai Panchayat Union, Revenue Department, Police Department, Tamilnadu Agriculture University, Coimbatore. The status report was submitted to the TNPCB Board, Chennai on 03.12.2021 with the following recommendations and necessary direction to be issued to the competent authorities/violators.
1. "Dumped solid wastes (**Garbage/Solid Waste**) shall be cleared by the respective local body to process the waste through Bio mining for further beneficial uses.


DISTRICT COLLECTOR,
COIMBATORE.

2. Solid wastes buried in plastic bag covered with soil to hide the same shall be cleared by the suitable recyclers in a scientific method.
3. The cost incurred for the above activities may be collected from the violator on "Polluter Pay Principles (PPP)".
4. The Registration Certificate of the vehicles engaged for this illegal activity which are under the custody of Tahsildar, Aanimalai (i. KL 08 AZ 497 Tipper Lorry, ii. KL 43 C 3222 Tipper Lorry, iii. KL 49 D 5807 Tipper Lorry, iv. TN 37 B 9568 Hero Honda, v. TN 99 U 1650 Bajaj Pulsar, vi. KL 49 C1096 Bajaj Pulsar & vii. One unregistered JCB) may be permanently cancelled and in this regard it is respectfully submitted that directions may be issued to competent authorities.
5. It is respectfully submitted that stringent action may kindly be taken against the violators/competent authorities to avoid such incident in future."

Further, the Hon'ble NGT (SZ), Chennai vide in its order dated 28.01.2022 inter-alia that;

"7. The Central Pollution Control Board and other stakeholders including Pollution Control Board of Tamil Nadu and Kerala are directed to file further action taken reports in this regard so that on the basis of the reports, the matter can be disposed of by giving certain effective directions.

8. They are directed to submit the respective reports to this Tribunal on or before 25.02.2022 and post the case for

Sax
DISTRICT COLLECTOR,
COIMBATORE.

consideration of further action taken report and guidelines to be evolved by the Central Pollution Control Board on 28.02.2022.

9. For consideration of further action taken report, post on 28.02.2022. "

10. Subsequently, the Hon'ble NGT (SZ), Chennai vide in its order 28.02.2022 has passed an order that 'the matter stands adjourned to 31.03.2022'. Meanwhile, the TNPC Board in its memo dated 02.03.2022 has directed the Block Development Officer, Anaimalai Panchayat Union, Anaimalai to clear the illegally dumped solid waste from the compliant area and to dispose the same in a scientific manner through Anaimalai under Section 5 of the Environmental (Protection) Act, 1986 for strict compliance of the following.

1. **"The Panchayat Union shall clear the dumped solid waste in the compliant prone area scientifically as per the Solid Waste Management Rules, 2016 through Bio Mining Process.**
2. **The Panchayat Union shall also clear the solid waste available in plastic bags which is buried under the soil in the said area, through bio mining process."**

Failure to comply with the said directions, will attract action as per the provisions of Section 5 of (Closure and stoppage of electricity, section 15 (penalty provision) and Section 17 (offences and punishment to Head of Government Department) of Environmental (Protection) Act, 1986 as amended and levying of Environmental

Compensation as per the orders passed by the Hon'ble NGT in O.A. No. 606 of 2018.

11. It is respectfully submitted that the TNPC Board, Chennai in its letter dated 02.03.2022 has requested the Tahsildhar, Anaimalai to take necessary action to cancel the registration certificates of the said seized vehicles under his custody which were engaged in the illegal activity and to furnish the action taken report to TNPCB office immediately.
12. It is humbly submitted that in view of the above, the Block Development Officer, Anaimalai Panchayat Union and Tahsildhar, Anaimalai Taluk, Coimbatore District have been addressed vide TNPCB office letter dated 15.03.2022 for taking necessary action on the disposal of dumped solid waste and to cancel the registration of the vehicle engaged in the illegal activity, respectively. Also, it is requested to furnish the action taken report to the TNPCB office so as to submit the status report to the Hon'ble NGT (SZ), Chennai, through Corporate Office, TNPC Board, Chennai.
13. It is humbly submitted that, the Block Development Officer, Anaimalai Block vide letter dated: 20.05.2022 has informed that the solid wastes illegally dumped are being cleared and enclosed the photographs. The President, Marappagoundenpudhur Panchayat vide his letter (received at O/o DEE, TNPCB, Coimbatore South on 02.06.2022) has informed that the solid wastes dumped are segregated and removed. The President, Marappagoundenpudhur Panchayat has collected Rs.1,25,000/- from the land owners to process and remove the illegally dumped waste and enclosed the copy of receipt with No. 44696 dated: 02.05.2022. Subsequently the


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wastes dumped were processed and no fresh waste is dumped in the site.

14. It is humbly submitted that the Tahsildar, Anamalai Taluk was requested by the Chairman, TNPCB, Chennai vide Lr. No. T1/TNPCB/LAW/LA-III/NGT/ F.010202/ SWM/2021 dated: 02.03.2022 to take necessary action to cancel the registration certificates of the said seized vehicles under his custody which were engaged in illegal activity and to furnish action taken report to TNPCB. In continuation, the Tahsildar, Anaimalai Taluk was requested to furnish the action taken report on the directions issued by the Hon'ble NGT (SZ) vide orders dated: 25.08.2022 vide Lr. No. T1/TNPCB/Law/LA-III/NGT/F.010202/SWM/2022 dated: 17.09.2022. Letter was addressed to the State Transport Authorities of Kerala to cancel the registration certificates of the vehicles pertaining to Kerala State involved in illegal dumping of wastes vide letter dated: 04.01.2023.
15. It is humbly submitted that FIR with No. 202 dated: 08.04.2022 has already been filed in this regard at Anamalai Police Station. The Superintendent of Police, Coimbatore Rural and the Inspector of Police, Anaimalai Police Station were requested to furnish the present status of the FIR filed vide letters dated: 19.09.2022 & 25.11.2022.
16. It is respectfully submitted that the waste dumped site was inspected by the officials of TNPCB, Coimbatore South along with the CPCB officials on 05.09.2022. During inspection by the officials, no wastes were noticed in the site. All the wastes were removed and processed according to MSW Rules, 2016. Only vacant site was


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noticed. Again, the waste dumped site was inspected along with the officials of TNAU, Coimbatore and 4 Nos. of soil samples were collected for analysis. The analysis results are yet to be received.

17. It is humbly submitted that Press release was also given through the District Administration on 17.12.2022 regarding instructions to curtail the illegal dumping wastes from Kerala state into Coimbatore District.

18. Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

BEFORE ME

VERIFICATION

I, Dr.G.S. Sameeran IAS, working as District Collector, Coimbatore do hereby verify that the contents of above report are true to the best of my knowledge through records.


DISTRICT COLLECTOR
COIMBATORE.

NGT (SZ) CHENNAI O.A.No .100 of 2021(SZ)**STATUS REPORT FILED ON BEHALF OF THE DISTRICT COLLECTOR , DINDIGUL DISTRICT, DINDIGUL**

I, Dr. S .Visakan IAS Son of Thiru. A.Shanmugiah , Hindu, aged about 52 years, residing at Collector's Bunglow , Dindigul do hereby solemnly affirm and sincerely state as follows.

I am the District Collector, Dindigul and I have been impleaded suo motu as respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records.

The Hon'ble National Green Tribunal has directed to file status report on Dumping of Wastes such as Municipal Waste, Fish waste, Biomedical waste in the border Districts of Tamil Nadu in the case -O.A .No.100 of 2021(SZ) filed before the Hon'ble National Green Tribunal.

The status report in respect of dumping of waste from Kerala in Dindigul District being the border District of Tamil Nadu is submitted below.

1. It is respectfully submitted that though Dindigul District does not have any interstate boundary with Kerala state. Also there is no road connectivity between Kodaikanal hill area and the State of Kerala, as the bordering area comes under Reserve forest of Anamalai Tiger reserve, Udumalaipettai and no public transport is permitted through Reserve forest. Further, it is respectfully submitted that no incident has been reported regarding disposal of Municipal waste, Fish waste, Bio Medical Waste, etc., from the state of Kerala in Dindigul District.
2. It is respectfully submitted that no incident of disposal of Bio Medical Waste and any other waste from the state of Kerala in Dindigul District has been reported.
3. I submit to state that the forests areas are being closely monitored for the dumping of Bio Medical Waste and any other waste from the state of Kerala in Dindigul District and it is ensured that no such dumping has taken place.

4. In this regard the DFO, Kodaikanal has also confirmed the same in the letter Dated 08.02.2023 stating that there are no dumping of Bio Medical Waste from the state of Kerala in Kodaikanal forest division.

In the above circumstances, it is most respectfully prayed that this National Green Tribunal may be pleased to accept the status report and thus render justice.

xxxxsd/08.02.2023

District Collector,
Dindigul.



Office Note Submitted / Sir,

Sub: TNPCB - Dindigul District - Dumping of Wastes - Municipal waste, Fish waste, Biomedical waste, etc are being dumped in the border Districts of Tamil Nadu - O.A.No.100 of 2021 (SZ) filed before the National Green Tribunal - Draft Parawar remarks submitted - Reg

Ref: 1. Orders of National Green Tribunal (SZ), Chennai
O.A.No.100 of 2021 (SZ) dated:08.12.2022

2. D.O. Letter No.16119/H1/2021-2 dated: 24.01.2023
from Health and Family Welfare (H1) Department,
Chennai.

With reference to the above cited, I submit herewith the Parawar Remarks for O.A.No.100 of 2021 (SZ) regarding dumping of Municipal waste, Fish waste Biomedical waste etc in the border Districts of Tamilnadu from Kerala. A draft Parawar remarks is putup for approval please.



District Environmental Engineer
TNPC Board, Dindigul.

xxxxsd/08.02.2023
District Collector
Dindigul.

TAMIL NADU FOREST DEPARTMENT

From

Dr.P.K.Dileep IFS.,
District Forest Officer
& Wildlife Warden,
Kodaikanal Division,
Kodaikanal.

To

District Collector,
Dindigul District,
Dindigul

C.No. D1/974/2022 dated:08.02.2023

Sir,

Sub: Forests – Dumping Bio Medical Waste in the Reserved Forest Areas - reg

Ref: Phone message received from O/o the District Collector, Dindigul
Dt.08.02.2023

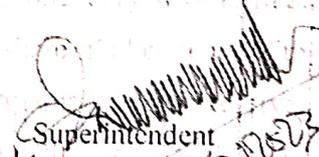
I submit that Kodaikanal Division does not have any interstate boundary with Kerala. Vandaravu Range having extent of 15448 Ha (154.48 Sq.Kms) which share it's boundary with Kerala, earlier part of this division had already been handed over to Anamalai Tiger Reserve, Udumalpet as per the G.O(Ms)No.199, E&F (FR-5) Dept, Dt.13.08.2012 on 28.08.2019. Further, no such incidents of dumping Bio Medical waste have been reported so far in the Reserved Forest areas in the jurisdiction of Kodaikanal Forest Division.

This is for favour of kind information.

Yours sincerely,

Sd/P.K.Dileep.,
District Forest Officer
& Wildlife Warden,
Kodaikanal Division,
Kodaikanal.

/True Copy/By Order/


Superintendent
8/2/2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

ORIGINAL APPLICATION NO. 100 of 2021 (SZ)

Tribunal on its own motion SUO MOTU
Based on the News Item in the Hindu Newspaper,
Chennai edition dated 09.04.2021, "Dumping of
garbage foiled near Anamalai, trucks seized"

...Applicant

Vs

1. The Chief Secretary to Government of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu -600 009.
2. The Chief Secretary,
Government of Kerala,
Govt. Secretariat,
Thiruvananthapuram-695 001.
3. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai-600 009.
4. The Principal Secretary to Govt. of Kerala,
Health and Family Welfare Departmet,
Room No. 603, 6th Floor, Annex II,
Secretariat, Thiruvananthapuram-695 001.
5. The Secretary to Govt. of Tamil Nadu,
Department of Environment and Forests,
Govt. Secretariat, Fort St. George,
Chennai- 600 009.


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6. The Principal Secretary to Govt. of Kerala,
Department of Environment,
Thiruvananthapuram.
7. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Chennai, Tamil Nadu- 600 009.
8. The Principal Secretary to Govt. of Kerala,
Department of Revenue and Disaster Management,
Thiruvananthapuram-695 001
9. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Chennai, Tamil Nadu- 600 009.
10. The Additional Chief Secretary to Govt. of Kerala,
Local Self Government Department,
Thiruvananthapuram-695 009.
11. The Chairman,
Tamil Nadu Pollution Control Board,
Chennai, Tamil Nadu- 600 032.
12. The Chairman,
Kerala State Pollution Control Board,
Thiruvananthapuram.
13. The District Collector,
Coimbatore District.
14. The District Collector,
Thrissur District.


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15. Anamalai Town Panchayat,
Rep by its Executive Officer,
Anaimalai-642 104.

16. The District Collector,
Nilgiris District,

17. The District Collector,
Tiruppur District
& Others

...Respondent(s)

REPORT FILED ON BEHALF OF THE 17th RESPONDENT –
DISTRICT COLLECTOR, TIRUPPUR

I, Dr. S.Vineeth IAS., S/o. Sukumara Pillai, aged about 39 years, working as the District Collector, Tiruppur District, Tiruppur do here by solemnly affirm and sincerely state as follows: -

1. I respectfully submit that, I am the District Collector, Tiruppur District, and the 17th Respondent herein, and as such I am well acquainted with the facts and circumstances of the case from the records.
2. I respectfully submit that I am filing this report in response to the order dated 08.12.2022 of the Hon'ble National Green Tribunal (SZ), Chennai in this case. I have gone through the entire records that pertains to this O.A.No.100 of 2021 and filing the report.


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3. I respectfully submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has taken on its own motion Suo Motu in the matter of O.A No. 100 of 2021 based on the News item published in the Hindu Newspaper, Chennai Edition dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized" and I have been impleaded as 17th Respondent in the above said case vide Hon'ble order dated:08.12.2022 as follows.

Para 4: The District Collector of bordering districts viz., Nilgiris, Tiruppur, Dindigul, Theni, Virudhunagar, Tenkasi, Tirunelveli and Kanniyakumari in the State of Tamil Nadu and Thiruvananthapuram, Kollam, Pathanamthitta, Idukki, Palakkad, Malappuram and Wayanad in the State of Kerala may also be Suo Motu impleaded.

4. It is respectfully submitted that Anaimalai Tiger Reserve, earlier known as Indira Gandhi Wildlife Sanctuary and National Park (IGWLS&NP) and as Anaimalai Wildlife Sanctuary, is a protected area in the Anaimalai Hills and covered partly in Udumalaipettai Taluk, the only taluk connected to Kerela by road directly in Tiruppur District, Tamil Nadu. The Tamil Nadu Environment and Forests Department by a notification dated 27 June 2007, declared an extent of 958.59 km² that encompassed the erstwhile IGWLS&NP or Anaimalai Wildlife Sanctuary, as Anaimalai


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Tiger Reserve under the Wildlife Protection Act, 1972. According to the National Tiger Conservation Authority, the Reserve presently includes a core area of 958.59 km² and buffer/peripheral area of 521.28 km² forming a total area of 1479.87 km².

5. It is respectfully submitted that there is no specific issues on "Dumping of garbage foiled nearby Anaimalai Tiger Reserve Forest of Udumalpet Taluk, Tiruppur District. (The above said case pertaining to the Anaimalai, Pollachi Taluk, Coimbatore District and counter affidavit has been submitted to the Hon'ble National Green Tribunal (SZ), Chennai by the District Collector, Coimbatore District on 20.01.2023 (copy enclosed for reference).
6. However, it is respectfully submitted that general complaints were received on 07.12.2022 to this office regarding disposal of solid waste generated from the Thirumana Mandapam (marriage function) and inspection was carried out on 09.12.2022 and the following were noticed.
 - a. The solid waste were disposed in the open place of village road side of Poolankinar village and it was already addressed through a letter to the Block Development Officer, Udumalpet Panchayath Union to remove the solid waste vide this office letter dated:07.12.2022. The local body has removed the solid

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- waste from the said location. (Copy enclosed vide Annexure - I)
- b. It was reported by the Block Development Officer, Udumalpet that a spot fine of Rs.5000/- against the unit of Suriya Krishna Mahal was imposed and collected the same. (copy enclosed vide Annexure - II)
- c. Also, the First Inspection Report was filed on 13.12.2022 by the Udumalpet Police Station based on the complaint filed by the Village Panchayath President, Poolankinar Panchayath.
7. It is respectfully submitted that the necessary instruction has been given to the respective local bodies in Tiruppur District on "dumping of solid wastes (Garbage/Solid Waste) shall be cleared by the local body to process the waste through Bio mining for further beneficial uses and action taken for the solid waste generated by the Udumalpet Municipality as follows:
- a. The Udumalpet Municipality has completed Bio Mining for legacy waste with the quantity of 26439 M3 during September 2021 and there is no balance quantity of legacy waste and no further dumping of solid waste from Municipality at present.
8. It is respectfully submitted that stringent action will be taken against the violators by the competent authorities to avoid such incident in future."


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9. It is respectfully submitted that failure to comply by the local body concerned, will attract action as per the provisions of Section 5 of (Closure and stoppage of electricity, section 15 (penalty provision) and Section 17 (offences and punishment to Head of Government Department) of Environmental (Protection) Act, 1986 as amended and levying of Environmental Compensation as per the orders passed by the Hon'ble NGT in O.A. No. 606 of 2018.
10. It is respectfully submitted that the District Administration, Tiruppur District has issued instructions during all department officers meeting with Tahsildars, Block Development Officers and along with all line department officers with the following.
- a. It is requested the Tahsildar, Udumalpet to take necessary action to cancel the registration certificates of the vehicles under his custody which were engaged in the illegal activity and to furnish the action taken report to TNPCB office immediately.
 - b. It is humbly submitted that in view of the above, the Block Development Officer, Udumalpet Panchayat Union and Tahsildhar, Udumalpet Taluk, Tiruppur District have been instructed for taking necessary action on the disposal of dumped solid waste and to cancel the registration of the vehicle engaged in the illegal activity, respectively.


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- c. It is respectfully submitted that the District Administration has formed a District Level Bio Medical Waste Monitoring Committee vide Proceeding Dated:13.12.2022 to monitor and tracking of Bio Medical Waste generated and illegal disposal from health care facilities and Common Bio Medical Waste Treatment Facilities (CBMWTF).
- d. Similarly, it is respectfully submitted that the District Special Task Force Committee to monitor and tracking of Municipal Solid Waste and other waste for illegal disposal from local bodies and industries.
- e. It is respectfully submitted that a letter was addressed to the Superintendent of Police, Tiruppur to monitor the check post activities located in the border of Tiruppur District and Kerala State under vigil so as to curtail any illegal movement or disposal of solid waste & Bio Medical Waste from Kerala into Tamil Nadu State. (Copy enclosed vide Annexure - III)
- f. It is respectfully submitted that letter was addressed to the Assistant Director of Village Panchayath and Town Panchayath, Tiruppur stating that to monitor and keep vigil over illegal movement or disposal of solid waste & Bio Medical Waste from Kerala into Tamil Nadu State in their respective jurisdictional area. (Copy enclosed vide Annexure - IV)

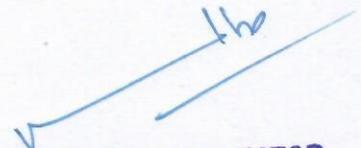

DISTRICT COLLECTOR
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11. It is humbly submitted that Press release will be given alerting the local public with respect to instructions and to report the authorities / local bodies any of the illegal dumping of wastes found if any from Kerala state into Tiruppur District in Tamil Nadu.
12. Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

BEFORE ME

VERIFICATION

I, Dr. S.Vineeth IAS., working as District Collector, Tiruppur do hereby verify that the contents of above report are true to the best of my knowledge with the available records.


**DISTRICT COLLECTOR
TIRUPPUR**



தமிழ்நாடு மாகாணக் கட்டுப்பாடு வாரியம்

அனுப்புநர்	பெறுநர்
<p>வ. சுவாமிநாதன், எம்.இ., மாவட்ட சுற்றுச் சூழல் பொறியாளர் தமிழ்நாடு மாகாணக் கட்டுப்பாடு வாரியம், திருப்பூர் (தெற்கு), 12ஏ, பொள்ளாச்சி புறவழிச் சாலை, பல்லடம் - 641 664, திருப்பூர் மாவட்டம்.</p>	<p>வட்டார வளர்ச்சி அலுவலர், உடுமலை ஊராட்சி ஒன்றியம், உடுமலை வட்டம், திருப்பூர் மாவட்டம்.</p>
<p>கடித எண்: பொது/புகார்/மாகாண/பொ/தராமாகவா/திருப்பூர்(தெ)/2022-நாள் 07.12.2022.</p>	

அய்யா

பொருள் : தமிழ்நாடு மாகாணக் கட்டுப்பாடு வாரியம் - திருப்பூர் - புகார் - திருப்பூர் மாவட்டம், உடுமலை வட்டம், ராகல்பாவி கிராமத்தில் அமைந்துள்ள தி/ள். திருமுருகன் திருமண மஹாலில் ஒரு முறை பயன்படுத்தி தாக்கி ஏறியும் பிளாஸ்டிக் பொருள் பயன்படுத்தவதாக பெறப்பட்ட புகார் மனு - மேல் நடவடிக்கை எடுக்கும் பொருட்டு தெரிவித்தல் - தொடர்பாக

- பார்வை : 1. அலைபேசி மூலம் திரு. தேவராஜ் அவர்களிடம் பெறப்பட்ட புகார் நாள் 06.12.2022.
2. மத்திய மாகாணக் கட்டுப்பாடு வாரிய கடித நாள் 30.06.2022. (ருகல் இணைக்கப்பட்டுள்ளது).
3. இவ்வலுவலக கடித நாள் 09.07.2022 (ருகல் இணைக்கப்பட்டுள்ளது).

பார்வை-1இல் கண்ட அலைபேசி மூலம் பெறப்பட்ட புகாரில், திருப்பூர் மாவட்டம், உடுமலை வட்டம், ராகல்பாவி கிராமத்தில் அமைந்துள்ள தி/ள். திருமுருகன் திருமண மஹாலில் நடைபெறும் நிகழ்ச்சியில் ஒரு முறை பயன்படுத்தி தாக்கி ஏறியுக்கூடிய பிளாஸ்டிக் பொருள்கள் பயன்படுத்துவதாக தெரிவிக்கப்பட்டது.

பார்வை-2 மற்றும் 3இல் குறிப்பிட்டுள்ள கடிதங்கள் வாயிலாக அனைத்து உள்ளாட்சி மற்றும் ஊராட்சி அலுவலகங்களுக்கு ஒரு முறை மட்டுமே பயன்படுத்தி தாக்கி ஏறியப்படும் நெகிழிப் பொருள்களை 01.07.2022 முதல் தடை செய்யப்பட்டுள்ளது எனும் தகவல் தங்களுக்கு ஏற்கனவே தெரியப்படுத்தப்பட்டுள்ளது.

ஆகையால், மேற்படி தி/ள். திருமுருகன் திருமண மஹால் மீது உள்ளாட்சி சட்டம் 1920-இன் படியும், திடக்கழிவு மேலாண்மை விதி 2016-இன் படியும் மற்றும் திருத்தியமைக்கப்பட்ட நெகிழிக் கழிவு மேலாண்மை விதிகள் 2016, 2018, 2021 மற்றும் 2022-இன் படியும் உரிய மேல் நடவடிக்கை எடுக்குமாறு தங்களிடம் அன்புடன் கேட்டுக் கொள்ளப்படுகிறது.

இக்கடிதம் பெற்றமைக்கான ஒப்புதல் வழங்குமாறு கோரப்படுகிறது.

இணைப்பு - மேற்கண்டவாறு.

07/12/22

மாவட்ட சுற்றுச் சூழல் பொறியாளர்
தமிழ்நாடு மாகாணக் கட்டுப்பாடு வாரியம்
திருப்பூர் (தெற்கு)

07/12/22

Draft letter for approval

From
Dr. S.Vineeth IAS.,
District Collector,
Tiruppur District

To
The Superintendent of Police,
Tiruppur Rural,
Tiruppur District

Letter No: F.Court Case.NGT/DEE/TNPCB/TPS/2023 Dated: .01.2023

Sir,

Sub: TNPCB – Industries – O/o. DEE, Tiruppur (South) – Illegal dumping of solid wastes at Marappa gounden pudur village, Anaimalai, Pollachi Taluk, Coimbatore District from Kerala - Suo Motu case taken up by Hon'ble NGT (SZ) O.A No. 100/2021 – request to alert the check posts in borders – Reg.
Ref: Hon'ble NGT (SZ) O.A.No.100 / 2021 Order dated:08.12.2022.

I am to inform that the Hon'ble National Green Tribunal, Southern Zone, Chennai has taken on its own motion Suo Moto in the matter of O.A No. 100 of 2021 based on the News item in the Hindu Newspaper, Chennai Edition dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized".

Later, The Hon'ble National Green Tribunal (SZ) in its order dated: 08.12.2022 as follows.

Para 4: The District Collector of bordering districts viz., Nilgiris, Tiruppur, Dindigul, Theni, Virudhunagar, Tenkasi, Tirunelveli and Kanniyakumari in the State of Tamil Nadu and Thiruvananthapuram, Kollam, Pathanamthitta, Idukki, Palakkad, Malappuram and Wayanad in the State of Kerala also may be Suo Motu impleaded.

In this regard, it is informed that police officials in the check posts located Tiruppur District borders with Kerala state may be instructed to be vigil in monitoring so as to curtail any illegal movement of solid wastes & biomedical wastes from Kerala into Tamil Nadu state.

[Signature]
25/1/23
District Collector
Tiruppur District

[Signature]
25/1/23

Draft letter for approval

From
Dr. S. Vineeth IAS.,
District Collector,
Tiruppur District

To
The Assistant Directors
Town Panchayath and
Village Panchayath,
Tiruppur District

Letter No: F.Court Case.NGT/DEE/TNPCB/TPS/2023 Dated: .01.2023

Sir,

Sub: TNPCB - Industries - O/o. DEE, Tiruppur (South) - Illegal dumping of solid wastes at Marappa gounden pudur village, Anaimalai, Pollachi Taluk, Coimbatore District from Kerala - Suo Motu case taken up by Hon'ble NGT (SZ) O.A No. 100/2021 - request to alert the check posts in borders - Reg.
Ref: Hon'ble NGT (SZ) O.A.No.100 / 2021 Order dated:08.12.2022.

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In this regard, it is advised that all the Town Panchayath and Village Panchayath officials of Tiruppur District shall be instructed accordingly to be vigil in monitoring so as to curtail any illegal movement or disposal of solid wastes & Biomedical wastes from Kerala into Tamil Nadu state or by local public.

The action taken in this regard may be intimated so as to furnish further report to Hon'ble NGT (SZ).

✓
25/1/23
District Collector
Tiruppur District

024
25/1/23

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No.100 of 2021 (SZ)**

Tribunal on its own motion
Suo Motu based on the news item published in
The Hindu Newspaper, Chennai Edition Dt: 09.04.2021
"Dumping of garbage foiled news Anamalai, truck seized"

.....Applicant

VS

The Chief Secretary to Government of
Tamilnadu, Chennai and Ors

.....Respondent(s)

REPORT FILED BY THE COLLECTOR OF VIRUDHUNAGAR

I Dr.V.P.Jeyaseelan, I.A.S., S/o. Shri.V.Palanichamy, aged 35 years and working as Collector of Virudhunagar having my office at Virudhunagar do hereby solemnly affirm and sincerely state as follows -

1. I am the Collector of Virudhunagar, and I humbly submit that obedience to the orders passed by the National Green Tribunal, Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders the Hon'ble National Green Tribunal here by submitted

2. It is respectfully submitted that the case is taken up by the tribunal on the basis of the

(i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the state of Tamilnadu by lorries. One more news item with caption "Dumping of garbage foiled news Anamalai, trucks seized" was published in the Hindu daily dated 09.04.2021

(ii) To direct the respective District collectors to file an individual report of each of them


Personal Assistant (General)
to Collector,
VIRUDHUNAGAR.


COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR

3. I humbly submit that, in obedience to the orders passed by National Green Tribunal, Chennai on 08 12 2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is hereby submitted.

- (a) The District Administration has constituted a District Coordination Committee under the Chairmanship of District Collector to ensure effective implementation of Biomedical Waste Management Rules, 2016.
- (b) Each health care facility in the district like Hospital, Polyclinics, Consultation Clinics, Dental Clinics, Clinical Laboratories and Blood Banks should get agreement with common treatment Facility Operator, RAMKY. After getting agreement with common treatment Facility, each facility should apply for authorization from State Pollution Control Board. As per agreement the common treatment Facility will collect Bio Medical Waste from each health care facility at regular intervals and transfer to common treatment Facility by their vehicle. All health care facilities are monitored by District Officials.
- (c) Also hereby submit that no such complaints have been received regarding dumping of Bio Medical Waste from Kerala in Virudhunagar District. Further instructions have been given to the concerned officials to monitor the dumping of waste from Kerala in Virudhunagar district. A strict vigil is being maintained in the border areas.

4. It is respectfully submitted that though Virudhunagar District is bordering District with Kerala, there is no road connectivity between Virudhunagar District and the State of Kerala as the border shared are the mountains of Western ghats which is not motorable. Further, it is respectfully submitted that no incident of disposal of Municipal waste, Fish waste, Bio Medical waste etc., from the state of Kerala in Virudhunagar District has been reported.

Under the above circumstances, it is humbly submitted that prayed as per the directions issued by the Hon'ble National Green Tribunal. The Virudhunagar District Administration is closely monitoring and continuously taking stringent steps to ensure that no illegal transportation of Biomedical Waste and other waste etc., are being dumped in the borders of Virudhunagar District.


Personal Assistant (General)
 to Collector,
VIRUDHUNAGAR.


COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR

VERIFICATION

I, Dr.V.P.Jeyaseelan, I.A.S., S/o Shri V.Palanichamy, Working as Collector of Virudhunagar do here by verify that the contents of above report are true to the best of my knowledge through records.



Personal Assistant (General)
to Collector,
VIRUDHUNAGAR.



COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)
SOUTHERN ZONE (SZ) AT CHENNAI

Original Application No. 100 of 2021 (SZ)

Tribunal on its own motion

Suo Motu based on the news item published in

The Hindu Newspaper, Chennai Edition dt. 09.04.2021,

"Dumping of garbage foiled near Anamalai, Trucks seized"

... Applicant

Vs

The Chief Secretary to Government of

Tamil Nadu, Chennai and Others.

... Respondent(s)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)
SOUTHERN ZONE (SZ) AT CHENNAI

Original Application No. 100 of 2021 (SZ)

Tribunal on its own motion

Suo Motu based on the news item published in

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.. Applicant

Vs

The Chief Secretary to Government of
Tamil Nadu, Chennai and Others.

.. Respondent (s)

REPORT FILED BY THE COLLECTOR OF KANNIYAKUMARI DISTRICT

I, Thiru. P. N. Sridhar, S/o. Thiru. P. Sundara Rao, Hindu, aged 40 years, working as Collector of Kanniyakumari District having my office at Nagercoil, do hereby solemnly affirm and sincerely state as follows,

1. I am the Collector of Kanniyakumari District and in obedience to the orders passed by the Hon'ble National Green Tribunal (NGT), South Zone (SZ) at Chennai on 08.12.2022 in the above petition, the following action taken report for the implementation of the orders of the Hon'ble National Green Tribunal, is submitted.
2. It is respectfully submitted that this case is taken up by the Hon'ble Tribunal on the basis of the,
 - (i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the State of Tamil Nadu by lorries. One more news


 Addl. P.A. (Lands) to Collector
 Kanniyakumari District
 Nagercoil


COLLECTOR
KANNIYAKUMARI

H/13

item with caption "Dumping of garbage foiled near Anamalai, trucks seized" was published in the Hindu daily dated 09.04.2021.

- (ii) The respective District Collectors to file an individual report of each of them.

It is respectfully submitted that the steps have been taken to prevent dumping of bio-medical waste in the area of Kanniyakumari District as detailed below.

It is submitted that the joint action have been taken by the Police Department, Health Department, Forest and Wildlife Department and Revenue Department of Kanniyakumari District to prevent the dumping of waste brought from the State of Kerala through the checkposts of Kaliyakkavilai, Kozhivilai, Kaliyakkavilai Market Road, Mancode, Neerodithurai, Padanthalumoodu, Aarukani, Netta, Kakkavilai, Punnamootukadai, Choozhal, Pushpagiri, Panachamoodu, Puliyoorsalai, Chiriyakolla and Kannamamoodu checkposts in Tamil Nadu bordering Kanyakumari District. Surveillance and monitoring work is being carried out by the police in all the 16 checkposts set up in the district border area.

In order to prevent unauthorized dumping of Bio-medical waste and chemical waste from the State of Kerala in Tamil Nadu border areas, a District Level Committee for monitoring the illegal movement of Bio-medical waste in Kanniyakumari District was formed under the Chairmanship of District Collector, Kanniyakumari District, Superintendent of Police, Kanniyakumari District, Corporation Commissioner, Nagercoil Corporation, Joint Director (Health), Kanniyakumari District, Dean, Kanniyakumari Government Medical College and Hospital (KKMCH), Nagercoil and District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Kanniyakumari District has been


Addl. P.A. (Lands) to Collector
Kanniyakumari District
Nagercoil


COLLECTOR
KANNIYAKUMARI

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formed and a review meeting was held on 28.11.2022 under the Chairmanship of the District Collector.

In border area of Kanniyakumari District, the surveillance (CCTV) cameras have been installed in the following 6 check points (Checkposts) at Kaliyakkavilai, Kozhivilai, Netta, Panachamoodu, Kakkavilai and Choozhal and efforts are being made to install surveillance cameras at the remaining of the check points in war footing manner. Also, police officials have been deputed round the clock duty at all checkpoints areas. All the vehicles passes through check post is being checked regularly. Further, a case has been registered and action is being taken by the Police Department for bringing of bio medical waste. Also, the vehicles bringing waste from Kerala state have been stopped at the Check post and sent back to the State of Kerala.

The District Forest and Wildlife Warden, Kanniyakumari District has *taken measures to prevent Bio-medical waste and other wastes etc. from being dumped in the forest areas by monitoring the vehicles entering the forest areas through night patrolling and forest field workers.*

A District Level Monitoring meeting was conducted on 22.12.2022 by the Superintendent of Police, Kanniyakumari District and Thiruvananthapuram District to prevent dumping of bio-medical waste. In the above said District Level Monitoring meeting, all the officers of the District Forest and Wildlife Warden, Kanniyakumari District, Revenue Divisional Officer, Nagercoil, Sub Collector, Padmanabhapuram, District Environmental Engineer (TNPCB), Kanniyakumari District and Local bodies (Corporation, Municipalities, Panchayats and Town Panchayats) have advised to ensure to preventing of dumping of bio-medical waste from Kerala state by vehicles and to monitor the checkposts. Also advised to confiscate the vehicles carrying the bio-medical waste and proceed with appropriate criminal action.


Addl. P.A. (Lands) to Collector
Kanniyakumari District
Nagercoil


COLLECTOR
KANNIYAKUMARI

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Local body officials (Corporation, Panchayat and Town Panchayat) have been deputed for round the clock duty at Concerned panchayats, Town Panchayats and Corporation areas and police officials at checkpoint points. All the vehicle passes through check post have been checked, a case has been registered and action is being taken by the Superintendent of Kanniyakumari District for bringing medical waste, chemical waste, electronic waste and plastic waste from Kerala State to the border areas of Kanniyakumari District.

Hence, Necessary instructions have been given to the teams deputed to monitor the medical and other wastage dumped from neighboring Kerala to Tamil Nadu at Kanniyakumari District border areas and are under the monitoring of all the connected departments to take appropriate action in this regard.

Further, It is to submit that a Suo Motu case has been filed by Hon'ble National Green Tribunal (NGT), South Zone (SZ) at Chennai and the Hon'ble Tribunal has directed to necessary steps to prevent dumping of Bio-medical waste, municipal waste and fish waste in the areas of Kanniyakumari District.

Under the above said circumstances, it is humbly submitted that prayed as per the direction issued by the Hon'ble National Green Tribunal (NGT), South Zone (SZ) at Chennai. the Kanniyakumari District Administration is closely monitoring and continuously taking stringent steps pertaining to the illegal transportation and dumping of bio medical waste and other waste etc., in the border areas of Kanniyakumari District.


Addl. P.A. (Lands) to Collector
Kanniyakumari District
Nagercoil


7/12
**COLLECTOR
KANNIYAKUMARI**

VERIFICATION

I, Thiru. P. N. Sridhar, S/o. Thiru. P. Sundara Rao, working as Collector of Kanniyakumari District do hereby verify that the contents of above report are true to the best of my knowledge through records.


Addl. P.A. (Lands) to Collector
Kanniyakumari District
Nagercoil


**COLLECTOR
KANNIYAKUMARI**

8/12

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (NGT)**

SOUTHERN ZONE (SZ) AT CHENNAI

Original Application No.100 of 2021 (SZ)

Tribunal on its own motion
Suo Motu based on the news item
published in The Hindu Newspaper, Chennai
Edition dt..09.04.2021,
"Dumping of garbage foiled near Anamalai,
trucks seized"

... Applicant

Vs

The Chief Secretary to Government
of Tamil Nadu, Chennai and Others.

... Respondent (s)

**REPORT FILED BY THE
COLLECTOR
OF
KANNIYAKUMARI DISTRICT**

Advocate for
Respondent Collector
of
Kanniyakumari District

Date: .04.2023.
Date of hearing on: 03.05.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 100 of 2021 (SZ)

Tribunal on its own motion
Suo Motu based on the news item published in
The Hindu Newspaper , Chennai Edition dt . 09.04.2021 ,
" Dumping of garbage foiled news Anamalai , Trucks seized "

..... Applicant

Vs

The Chief Secretary to Government of
TamilNadu , Chennai and Ors.

..... Respondent (s)

REPORT FILED BY THE COLLECTOR OF TIRUNELVELI

I, Dr. K.P. Karthikeyan , S / o Palanisamy working as collector of Tirunelveli having my office at Tirunelveli , do hereby solemnly affirm and sincerely state as follows

1. I am the Collector of Tirunelveli, and I humbly submit that obedience to the orders passed by the National Green Tribunal , Chennai on 08.12.2022 in the above petition , the following action taken report for the implementation of the orders o the Hon'ble National Green Tribunal , is here by submitted .
2. It is respectfully submitted that this case is taken up by the tribunal on the basis of the
 - (i) Report published in Dinamalar Daily dated 09.04.2021 on the news that the biomedical waste from the State of Kerala being dumped in the State of TamilNadu by lorries . One more news item with caption " Dumping of garbage foiled news Anamalai , trucks seized " was published in the Hindu daily dated 09.04.2021
 - (ii) To district, the respective District Collectors to file an individual report of each of them .
3. I humbly submit that , in obedience to the orders passed by the National Green Tribunal , Chennai on 08.12.2022 in the above petition , the following action taken report for the implementation of the orders of the Hon'ble National Green tribunal , is here by submitted .


13/04/22
Joint Director of Health Services
Tirunelveli District


DISTRICT COLLECTOR
TIRUNELVELI

In this regard the steps have been taken to prevent dumping of biomedical waste in Tirunelveli district as detailed below .

After bifurcation of Tirunelveli district into Tirunelveli and Tenkasi . Now Tirunelveli district , not sharing any border with Kerala state .

Biomedical waste arising in this district are properly segregated , collected , transported and disposed of through the Common Treatment Facilitator namely , M / S , Aspetic Systems Bio medical waste company located at S.F.No.1024,1025 / 1,3 , 1026 / 1 , 3,1027 / 2 & 1028/1 , Pappankulam Village , Nanguneri Taluk , Tirunelveli District .

After the district bifurcation , In 2022-23 , 4 Numbers of FIR have been filed against violators for illegal transportation / dumping of Municipal Solid wastes in Tirunelveli District by police department .

In order to prevent unauthorised dumping of biomedical waste and chemical waste from the state of Kerala in Tamil Nadu border areas , a special monitoring team was formed, with the Secretary of Joint Director of Health Services , Tirunelveli District , with Eight members consisting of Sub collector , Cheranmadevi , Superintendent of Police , Deputy Director of Health Services , Regional Transport Officer , District environmental Engineer , Regional director of Municipal Administration , Assistant director of Town Panchayat and Assistant Director of Panchatyats , Tirunelveli district .

Hence necessary instructions have been given to the teams deputed to monitor the medical and other wastage dumped from neighbouring Kerala to Tamil Nadu at Tirunelveli District areas are under constannt monitoring by all the connected departments to take appropriate activities in this regard .

I hereby pleased to submit that a suo- moto case has been filed by National Green Tribunal and the Hon'ble Tribunal has taken necessary steps to prevent dumping of bio- medical waste , municipal waste and fish waste in the border areas of Tirunelveli District .

Under the above circumstances , it is humbly submitted that prayed as per the directions issued by the Hon'ble National Green Tribunal . The Tirunelveli District Administration is closely monitoring and continuously taking stringent steps to ensure that no illegal transportation of Biomedical waste and other waste etc. , are being dumped in the borders of Tirunelveli District

VERIFICATION

I, Dr. K.P. Karthikeyan , S/o Palanisamy working as collector of Tirunelveli do hereby verify that the contents of above report are true to the best of my knowledge through records.


13/09/23
Joint Director of Health Services
Tirunelveli District


DISTRICT COLLECTOR
TIRUNELVELI